



ITEM NO.61

COURT NO.6

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8836/2023

(Arising out of impugned final judgment and order dated 13-07-2023 in BA No. 3247/2022 passed by the High Court Of Judicature At Bombay)

MOHAMMAD NAWAB MOHAMMAD ISLAM MALIK @ NAWAB MALIK Petitioner(s)

VERSUS

THE DIRECTORATE OF ENFORCEMENT & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.139798/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 11-08-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kapil Sibal, Sr.Adv.
Mr. Siddhartha Dave, Sr.Adv.
Mr. Amit Desai, Adv.
Mr. Ankur Chawla, Adv.
Mr. Aamir Khan, Adv.
Mr. Adit Pujari, Adv.
Ms. Aparjita Jamwal, Adv.
Mr. Gopal Krishna Shenoy, Adv.
Ms. Aakriti Priya, Adv.
Mr. Rohan Dakshini, adv.
Ms. Janki, Adv.
Mr. Adya Shree Dutta,
Ms. Perna Mahajan, Adv.
Mr. Vaibhav Malhotra, Adv.
Mr. Jayant Mohan, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Adit Khorana, Adv.
Mr. M K Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appellant at present is in Criti Care Asia Hospital at Mumbai being treated for ailments relating to kidney and other ailments. Let him be released on interim bail on medical ground for two months from today on such terms the Trial Court may consider fit and proper.

As regards the main appeal, let counter affidavit be filed within five weeks. Rejoinder affidavit thereto, if any, be filed within three weeks thereafter.

List this matter after ten weeks.

We make it clear that we are passing this order strictly on the basis of medical condition of the appellant and we have not entered into the merit of the appellant's case.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR